

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2448
ANSWERED ON:23.08.2013
SEIZURE OF ASSETS
Putul Kumari Smt.

Will the Minister of FINANCE be pleased to state:

- (a) whether Income Tax Department has recently seized huge quantity of cash and jewellery loaded in trucks and also from bureaucrats in various States and if so, the details thereof; and
- (b) the total value of unaccounted jewellery, money and property seized by the Government officers during the current year?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI J. D. SEELAM)

(a): The Income Tax Department conducts search actions in the cases of 'persons', subject to the satisfaction of the conditions specified in Sec 132(1) of the Income Tax Act, 1961. During the course of searches, unaccounted assets including money, bullion, jewellery and other valuable articles or things are seized from various premises including, inter alia, buildings, places and vehicles. Details of searches conducted are not put in public domain, in view of the provisions of the Act and in the interest of statutory proceedings in the cases of the persons searched and connected therewith.

No search u/s 132 of the Income Tax Act, 1961 has been undertaken in case of bureaucrats recently.

(b): Unaccounted assets worth Rs 118.13 crore have been seized by the Income Tax Department in searches conducted u/s 132 of the Income Tax Act, 1961 in the Financial Year 2013-14 upto 30th June 2013.